COURT-II IN THE APPELLATE TRIBUNAL FOR ELECTRICITY

(Appellate Jurisdiction)

<u>IA NO. 994 OF 2018 IN</u> DFR NO. 1725 OF 2018

Dated: 10th September, 2018

Present: Hon'ble Mr. Justice N.K. Patil, Judicial Member

Hon'ble Mr. S.D. Dubey, Technical Member

In the matter of:

Bihar Industries Association ... Appellant(s)

Vs.

Bihar Electricity Regulatory Commissioner & Ors. ... Respondent(s)

Counsel for the Appellant (s) : Mr. Pankaj Bhagat

Ms. Tusharika Sharma

Counsel for the Respondent(s) : Mr. M.G. Ramachandran

Ms. Anushree Bardhan Ms. Poorva Saigal

Mr. Shubham Arya for R-2

ORDER

IA No. 994 of 2018

(For Condonation of Delay in Filing the Appeal)

The learned counsel, Mr. Pankaj Bhagat, appearing for the Appellant, submitted that, there is a delay of 01 day in filing the appeal which has been explained satisfactorily in the application and sufficient cause has been shown therein. The delay in filing the appeal is bonafide and unintentional. The delay has been caused due to the circumstances as explained above. Further, he submitted that, the delay may kindly be condoned and IA may kindly be allowed. The matter may kindly be heard on merit in the interest of justice and equity.

After careful consideration of the submissions made by the learned counsel appearing for the Appellant and perusal of the reasons assigned in the application, we find that the delay has been explained satisfactorily as sufficient cause has been shown and reasoning assigned is bonafide in nature. We accept the reasoning assigned in the application and delay in filing the appeal is condoned. IA is allowed.

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Registry is directed to number the Appeal and list the matter for admission on <u>17.09.2018</u>.

(S.D. Dubey) Technical Member (Justice N.K. Patil) Judicial Member

Vt/Ki